

## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD

Original Application No: 978 of 1994

Wali Mohd. Khan .... Applicants.

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Union of India & Ors. .... Respondents.

Hon'ble Mr. S.Das Gupta, Member-A Hon'ble Mr. T.L.Verma , Member-J

(Hon'ble Mr. T.L. Verma, J.M.)

Heard the applicant, in person on the question of admission.

- 2. The applicant has filed this application against the alleged assignment of wrong seniority and consequent denial of promotion to him on the Civilian post of \_\_\_\_\_ Switch Board Operator (C.S.B.O. for short) Gr. I and confirmation on the post of C.S.B.O. Grade II.
- on 27.6.1960. He, while posted in Army Head Quarters, applied for his transfer to Telephone Exchange in the U.P. Area Signam Regiment, Meerut Cannt. His representation was allowed and he was transferred to and posted at Meerut w.e.f. 1.4.1975 and was assigned seniority w.e.f. that date. Information regarding the assignment of seniority and seniority number was communicated to the applicant by letter dated 13.9.1982 (Annexure A-1). His name was not included in the appendix of the employees confirmed as C.S.B.O.Gr. II by order dated 15.11.1986 (Annexure A-2). The applicant filed representations in 1986, December, 1988 and

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against several other representations in the following years/his supersession and assigning incorrect seniority. The applicant was informed by letter dated 6.12.1989 (Annexure A-5) that since he was transferred on compassionate ground w.e.f. 1.4.1975, his seniority has been correctly assigned w.e.f. 1.4.1975.

- From the above, it is clear that the cause of action had arisen as far back as in 1989 and that this application was filed in 1994, much had after the period of limitation // expired. This application is, thus, badly time barred by limitation.
- Even otherwise, also the case of the 5. applicant is devoid of merit. On his transfer on compassionate ground from A.S.C. Centre (North) Merrut Cantt to U.P. Area, Signam Regiment, he was assigned seniority from the date of his transfer in terms of C.D.R.O. 11/75. He was, therefore, not entitled to the benefit of service rendered prior to his adjustment in the new unit for the purpose of seniority as claimed by him. The applicant has sought aid of the decision of the Full Bench of the Principal Bench reported in A.I.R. 1988 (1) Central Administrative Tribunal Page 120 and the judgement of the same Bench in O.A. No. 1507 of 1988 Privi Singh Vs. Union of India decided on 20.10.1993. We have parused these judgements and find that both the judgements are besides the points and are of no help to the applicant. In both the cases, it has been held that on Transfer on request, the concerned employee loses the benefit of service rendered by him before his transfer, but such a service will be reckoned where the eligibility

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for being considered for promotion is determined on completing of minimum number of years of service, which is not the case of the applicant.

In view of the above, we find that this application is devoid of merit and is accordingly dismissed at the admission stage itself.

Mamber-J

Member-A

Allahabad Dated: 26.4 August, 1994

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